

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA-249 of 2011 in DFR-1422 of 2011(RP)
in Appeal No. 193 of 2010**

Dated: 28th November, 2011

**Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

C.E.R.C.

.... Appellant (s)

Versus

**Powergrid Corporation
of India Limited**

....Respondent(s)

Counsel for the Appellant (s): Mr. Sakya Singha Chaudhuri, Mr. Pallav Shukla.

Counsel for the Respondent (s) : Mr. M.G. Ramachandran and Ms. Sneha Venkataramani

ORDER

We have heard the learned counsel for the parties. The learned counsel for the Respondent is not opposing the condonation of delay application. The learned counsel for the Petitioner - central commission has filed an additional affidavit for condonation of delay. We are convinced with the reasons given in the affidavit. Accordingly, the delay is condoned.

Post the matter for admission on **12th December, 2011.**

(P.S. Datta)
Judicial Member
TS/AK

(Rakesh Nath)
Technical Member